

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

335/ND/2017

In the matter of
Express Hospitality (P) Limited

....PETITIONER

SECTION
Under Section 252 (1)

Order delivered on 11.7.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Rishi Kumar, Mr. Keshav Mohan, Mr. Anjani
Kumar, Advocates

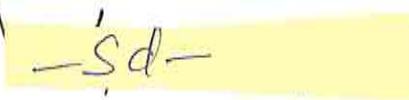
For the Respondent/Corporate Debtor :

For the Intervener : Mr. Gopal Singh, Dy. ROC
Ms. Lakshmi Gurung, St. Counsel, Income tax Department
with Ms. Easha kadian.

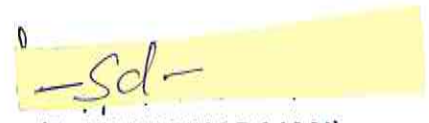
ORDER

Learned authorized representative for the appellant is present. Ld. Dy. Registrar for ROC as well as Ld. Standing Counsel for Income tax Department are also present. Ld. AR for the appellant seeks some time for ascertainment of record which is stated to have been filed by the appellant before this Tribunal. 10 days time is granted.

Post the matter on 25.7.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.7.2018